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PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

HIGH COURT AT CALCUTTA

NOTIFICATION

No. 439-G. — Dated, Calcutta, the 2nd February, 2023.—It is notified for general information that the following amendments, made to the Rules mentioned hereinbelow of **Chapter XIII B** and **Chapter XV** of the Appellate Side Rules of the High Court at Calcutta, with regard to ‘Copies from Compact Discs’ and ‘Preservation and Destruction of Civil [including Writ] and Criminal Records’ respectively, shall take effect from the date of its publication in the Official Gazette.

CHAPTER XIII B.

Title of the Chapter	The expression ‘ and Digital Storage ’ is inserted after the existing Title.
Introductory paragraph of the Chapter	The expression ‘ and Digital Storage ’ is inserted between the following expressions:- ‘...preserved in Compact Discs’ and ‘..., a new Chapter’.
Rule 1	The expression ‘ and/or any other digital storage ’ is inserted after the expression ‘... generated from Compact Discs’ of the Rule.
Rule 2	The expression ‘ and/or any other digital storage ’ is inserted between the following expressions of the Rule:- <ul style="list-style-type: none"> • ‘... in the Compact Disc (CD. Rom)’ and ‘..., certified copies of such papers’; • ‘... generated from the Compact Disc’ and ‘...and the same shall be certified’; • ‘... certified copy from the Compact Disc’ and ‘..., if the record of the case’.
Rule 3(iii)	The expression ‘ and/or any other digital storage ’ is inserted between the following expressions of the Rule:- ‘... generated from the Compact Disc’ and ‘...and when such document is a judgment’.

Rule 5	The expression 'and/or any other digital storage' is inserted between the following expressions of the Rule:- '... generated from Compact Disc' and '... shall be in the form of print outs' .
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CHAPTER XV.

Rule 2	The expression 'and/or any other digital storage' is inserted between the following expressions of the Rule:- '... Compact Discs (C.D. Roms)' and '... forever.'
	The expression ... 'three Compact Discs shall be prepared in each case and each copy shall be authenticated by the Registrar General. Of the three copies, one shall be kept in the custody of the Registrar General, one shall be kept in the custody of the Superintendent, Record Department and one shall be kept in the custody of the Librarian.' is substituted by the expression ... 'the digitized data will be stored in the physical/cloud server, owned by the High Court at Calcutta.'
	The expression 'digitized and' is inserted between the following expressions of the Rule:- 'Once the papers contained in Part-I are' and '... stored in the Compact Disc' .
	The expression 'and/or any other digital storage' is inserted between the following expressions of the Rule:- '... stored in the Compact Disc' and '... and the same is duly authenticated' .
Rule 2 A	The expression 'and/or in any other digital storage' is inserted between the following expressions of the Rule:- '... in the Compact Disc' and '... and shall on expiry' .
Rule 5	The expression 'and/or in any other digital storage' is inserted between the following expressions of the Rule:- <ul style="list-style-type: none"> • '... in the Compact Disc' and '... along with Part-I record.'; • '...record in Compact Disc' and '...being of permanent nature' of <i>Note</i> to the Rule.
Rule 11 (c)	The expression 'and/or in any other digital storage' is inserted between the following expressions of the Rule:- '... in the Compact Disc' and '...is called for' .
Rule 14	The expression 'and/or in any other digital storage.' is inserted after the expression '... Records or Documents are preserved in Compact Discs' of <i>Note 1</i> to the Rule.
	The expression 'and/or in any other digital storage.' is inserted after the expression '...notwithstanding their preservation in Compact Discs' of <i>Note 2</i> to the Rule.

By Order of the Hon'ble the Chief Justice,

Sd/-

[CHAITALI CHATERJEE (DAS)]

Registrar General.